In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET CON+4]

NAM. 148/94 is OA No. E51/91

Applicant And y Souri

Advocate for Applicant

Advocate for Respondent

Date Office Notes Orders of Tribunal PKS (VC) TUR(MA) He and Shei M.V. Rao, counsel for the applicants in MA HEIGH filed for extension of time. Shi M.S. Anandaranne for the seespondant will present. under due ciquemstances, as a fast chance, we extend thime by another a months. No further extension.

Delay in filing MA 148794 in Condoned.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. Commercial Complex. Indiranagar, Bangalore-38.

Dated: 21 MAR 1994

Miscellaneons APPLICATION NO(s) 148 of 1994 in OANO 651/91

MPPLICANTS: Ansley Souri Ys RESPONDENTS: Secretary, Myc. Defence, New Delki and OFFER.

TD.

1. Si. M. S. Anandarason, Advocate, no. 27, Ist Mais, Chandrashekar Complex, jandhinagar, Bangalore 9.

Justirector, Gas Turbine Research Establishment, Gas Turbine Research Establishment, 1. V. Raman Nagar Pest, Bangalone 560093

3. Si. H. Varandaiz Rag High Court 810g, Barrenlose-1

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

find enclosed herewith a copy of the Please ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 15.03.94

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-38.

Contempt Petition No.26 of 1993iin

Dated: 18 NOV 1003

APPLICATION NO(s) 651 of 1991.

APPLICANTS: Ansbey Souri

v/s.RESPONDENTS: Sri.A. K. Bhatnager, Secretary, Ministry of Defence, New Delhi & Others.

TO.

- 1. Sri.M.S.Anandaramu,
 Advocate, No. 27,
 First Main Road,
 Chandrashekar Complex,
 Gandhinagar, Bangalore-9.
- .2. The Director,
 Gas Turbine Research Establishment,
 Suranjanda Road, Post Box No.75%7,
 Bangalore-560 075.
- Sri.M.Vasudeva Rea,
 Central Govt.Stng.Counsel,
 High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 10th Nov 1993.

DERUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

CONTEMPT PETITION (CIVIL)NUMBER 26 OF 1993

DATED THIS THE 10TH DAY OF NOVEMBER, 1993

Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman.

And

Mr. V.Ramakrishnan,

.. Member(A).

Ansley Souri, S/o R.John Souri, Aged about 53 years, Foreman, Gas Turbine Research and Development Organisation (now illegally removed from service) and residing at No.EN 32, BEML, Salvage Road, G.M.Palya, Bangalore-560 075.

.. Petitioner.

(By Advocate Shri M.S.Ananda Ramu)

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- Sri A.K.Bhatnagar, Secretary, Ministry of Defence, Government of India, Central Secretariat, New Delhi-110 011.
- Sri Abdul Khalam, Scientific Adviser to the Minister of Defence and the Director General of Research and Development, Government of India, Directorate of Personnel, DHO PO, New Delni-110 Oll.
- 3. Sri Krishnan,
 Director, Gas Turbine Research
 Establishment, Research and Development
 Organisation, Sur-ranjanda Road,
 Post Box No.7577,
 Bangalore- 560 075.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:

There is some delay in complying with the order of this Tribunal. It is not disputed that all directions given by the Tribunal have since been complied with although after slight delay of 4 months which the department sincerely regret. In the circumstances we see no reason to pursue this contempt

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petition which stands disposed of without any order. Learned counsel for the petitioner tells us now that the Tribunal's order has been complied with, by computing the retiral benefits since the year the petitioner became entitled to, the same will have to be made over to him and suggests that the department should not drag its feet in the matter. We agree and direct the department to settle the issue relating to retiral benefits within three months from the date of receipt of a copy of this order. Let a copy of this order be sent to the respondents early.

WE THE LEVE

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MEMBER(A)

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VICE-CHAIRMAN.

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SECTION OFFICE

CENTRAL ADMINISTRATIVE TO ADDITIONAL LEGICAL BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 13TH DAY OF APRIL, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, ... Vice-Chairman.

And
Hon'ble Mr. V. Ramakrishnan, ... Member(A)

APPLICATION NUMBER 651 OF 1991

Sri Ansley Souri,
S/o R.John Souri, aged about 46
years, Foreman, Gas Turbine
Research Establishment,
Research and Development
Organisation (now illegally
removed from service) and
residing at C/o Rajan Stores,
Vibuthipuram, Marathalli P.O.,
Bangalore-37. ... Applicant.
(by Sriv.S.Naik,... Advocate)

v.

- The Union of India represented by the Secretary to the Government of India, Ministry of Defence, NEW DELHI-110011.
- The Scientific Adviser to the Minister of Defence and the Director General of Research and Development, Government of India, Directorate of Personnel, DHO PO, NEW DELHI-110011.
- 3. The Director, Gas Turbine Research Establishment, Research and Development Organisation, Sur-ranjanda Road, Post Box No.7577, Bangalore-75.

.. Respondents.

(by Sri M.V. Rao, Advocate)

This application having come up for admission after notice, Hon'ble Vice-Chairman made the following:-

ORDER

After having heard the matter for considerable time although we had doubts about our entitlement to investigate the applicant's complaint, we now find that the order of the Appellate Authority(AA) challenged herein apart from the original order is something that cannot bear judicial scrutiny. The AA has not applied his mind to the points arising before it. Under the circumstances we think it just and proper to allow this application in part leading to the quashing of the AA's order at Annexure 'M'. AA will now re-consider the appeal and dispose off the same on merits in accordance with law bearing in mind the observations made herein. The AA will dispose off the appeal de novo within a period of three months from the date of receipt of a copy of this order. We also make an observation as urged by counsel for the applicant that in all probability and considering the facts and circumstances of the case, if the AA converts the punishment of removal into one of compulsory retirement, \hat{J} hat should

satisfy the applicant. We see no reason way that should not be done if not anything else. But of course'is a matter you consideration by the AA and we do not want to say anything further.

-Sd-

MEMBER(A)

VICE CHAIRMAN

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